

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 201
IB-413/ND/2020**

**IN THE MATTER OF:
M/s R.G. Luthra & Co.**

...PETITIONER

Vs

M/s Abag HI-Tech Education Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 14.10.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :
For the Resolution Professional :Mr. Aayush Sai, Advocate
For the Respondent/Corporate Debtor :Mr. Pradeep Kumar Arora, RP**

ORDER

IA No. 2601 of 2020

IA No. 2601 of 2020 is already taken on record.

IA No.4335 of 2020

IA No. 4335 of 2020 is the current progress report. Pursuant to the order dated 15.07.2020 the present IRP has filed the first progress report, so CoC was re-constituted.



(Annu)

The second CoC and the progress report submitted dated 6th October, 2020 is taken on record and the IRP is directed to file next progress report within time. IA No. 4355 is taken on record.

IA No. 4077 of 2020

The counsel for the RP has submitted that notice has been served in this IA No. 4077 of 2020 and the same was listed on hearing 28th October, 2020. Therefore, let this IA No. 4077 of 2020 be listed on 28th October, 2020.

-Sd-

(V.K. Subburaj)
Member (T)

-Sd-

(P.S.N. Prasad)
Member (J)